

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 202/MP/2018

Subject : Petition under Section 79 (1) (c) read with Section 79 (1) (f) of the Electricity Act, 2003, inter alia seeking setting aside of communication dated 27.6.2018 issued by PGCIL.

Petitioner : Lanco Amarkantak Power Limited

Respondents : Power Grid Corporation of India Limited and other

Date of Hearing : 23.7.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Vineet Tayal, Advocate for the Petitioner
Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Nehul Sharma, Advocate, PGCIL
Ms. Joyti Prasad, PGCIL
Shri Swapnil Verma, PGCIL
Shri Ranjeet S. Rajput, PGCIL

Record of Proceeding

Learned counsel for the Petitioner submitted that the Petitioner has filed IA. No.69/2019 for seeking amendment of the pleadings and to place on record subsequent facts.

2. Learned Counsel for the PGCIL objected the I.A. and requested for time to file reply of the same.

3. After hearing the learned counsel for the Petitioner and PGCIL, the Commission directed the Respondents to file their replies, by 14.8.2019 with an advance copy to the Petitioner, who may file its rejoinder, if any, on or before 30.8.2019. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension will be granted on that account.

4. The Petition and IA shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

Sd/-

(T. D. Pant)

Deputy Chief (Law)